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* IN THE HIGH COURT OF DELHI AT NEW DELHI

% Date of Decision: 14.08.2025

+ **BAIL APPLN. 2302/2025**

SUNIL KUMARPetitioner

Through: Mr. Raj Kumar, Advocate.

versus

STATE NCT OF DELHIRespondent

Through: Ms. Manjeet Arya, APP for State with

SI Pankaj Kumar and SI Ram Singh,

PS Jyoti Nagar.

CORAM: JUSTICE GIRISH KATHPALIA

JUDGMENT (ORAL)

- 1. The accused/applicant seeks regular bail in case FIR No. 42/2018 of PS Jyoti Nagar for offence under Section 308/34 IPC. Broadly speaking, case set up by prosecution is that when the complainant *de facto* visited the residence of one Jitender Kumar to take back money, the former was beaten up by the latter and his associates including the accused/applicant, thereby causing him head injury.
- 2. The injury allegedly suffered by the complainant *de facto* was CLW on parietal region. But no weapon was recovered or even alleged to have





been used.

- 3. Learned APP accepts notice and submits that earlier the accused/applicant was granted bail but since he did not appear when the witness was summoned, the trial court issued non-bailable warrants and the accused/applicant got arrested. Learned APP in all fairness does not object to this bail application but requests that the accused/applicant be warned to diligently appear on each date before the trial court and not try to win over any witness.
- 4. Considering the above circumstances, the application is allowed and the accused/applicant is directed to be released on bail subject to his furnishing a personal bond in the sum of Rs.10,000/- with one surety in the like amount to the satisfaction of the learned trial court. It is made clear that no further indulgence shall be extended to the accused/applicant in case of his failure to appear on any date before the trial court.
- 5. Copy of this order be sent to the concerned Jail Superintendent for being conveyed to the accused/applicant.

GIRISH KATHPALIA (JUDGE)

AUGUST 14, 2025/*ry*